

GOVERNMENT OF INDIA  
MINISTRY OF YOUTH AFFAIRS AND SPORTS  
(DEPARTMENT OF SPORTS)  
**RAJYA SABHA**  
**UNSTARRED QUESTION No. 1439**  
ANSWERED ON 28/07/2022

**CASES OF SEXUAL HARASSMENT IN SPORTS FACILITIES**

1439 PROF. MANOJ KUMAR JHA:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether it is fact that there have been instances of sexual harassment in sports facilities in the country;
- (b) the number of such cases received since the year 2017, State-wise and year-wise;
- (c) the total number of cases in which action was taken and the total number of cases that have been disposed; and
- (d) measures taken by Government to ensure that sports facilities remain a safe zone?

**ANSWER**

THE MINISTER OF YOUTH AFFAIRS AND SPORTS

(SHRI ANURAG SINGH THAKUR)

(a) & (b) Since 2017, thirty (30) complaints of sexual harassment against the coaches and staffs have been received in the Sports Authority of India (SAI), out of which two (2) were anonymous complaints. The regional centre-wise details of sexual harassment cases are tabled below:-

Regional Centres	Year						Total
	2017	2018	2019	2020	2021	2022	
Trivandrum	02	01	00	00	00	00	03
Bangalore	00	02	03	00	00	00	05
Kolkata	00	03	01	01	00	00	05
Gandhinagar	01	01	00	00	00	01	03

SAI, HO	00	00	01	00	02	03	06
Lucknow	01	00	01	00	00	00	02
Zirakpur	01	00	00	00	00	00	01
Imphal	00	01	00	00	00	00	01
Mumbai	01	01	00	00	02	00	04
<b>Total</b>	<b>06</b>	<b>09</b>	<b>06</b>	<b>01</b>	<b>04</b>	<b>04</b>	<b>30</b>

(c) to (d) Necessary action has been taken in all 30 cases. The Government views ethical conduct as a cornerstone in the fair administration of Sport. Stakeholders are entitled to participate in an environment that is safe and free of harassment and discrimination. There is a strong system in place to prevent and redress cases of sexual harassment. The details are as follows:-

- i. There is an Internal Complaint Committee in each SAI Regional Centre and academic institutions with a senior lady officer as the Chairperson of the Committee. Members of the Committee also include a lady official from a local NGO and a lady officer from SAI.
- ii. Workshops in local languages are conducted in every region on a regular basis to sensitise athletes about issues of sexual harassment and to strengthen them to come forward to register complaints.
- iii. A toll-free call centre is functioning 24X7 to support stakeholders.
- iv. Lady Coaches/Lady Managers accompany the team while on tour.
- v. CCTV Cameras have been installed in all SAI Centres, especially in campus /hostel and playing areas for safety of female sportspersons.

Further, a detailed circular dated 15<sup>th</sup> June, 2022 has been issued by SAI to ensure a safe and positive environment, which includes the following measures:

- i. Woman Coach to be a mandatory part of the contingent with female athletes during Domestic/International camps and competitions.
- ii. Compliance Officers (Male & Female) have to be appointed in all National Coaching Camps. Compliance Officers should ensure that violation should be reported at the earliest to the responsible authorities.
- iii. Pre-camp sensitization modules to be designed and presented to all athletes, coaches and support staffs before commencement of any coaching camp.
- iv. Increase the strength of women coaches/support staff in National Coaching Camps by respective National Sports Federations (NSFs).
- v. Constitution of the core group comprising representatives from NSFs & SAI to formulate the guidelines for prevention of sexual harassment in Sport.

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